

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 19 OF 2025 / EZ**

IN THE MATTER OF:

Shukadev Mohanty

...Applicant

VERSUS

State of Odisha & Ors

...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-6
2.	Photocopy of the order dtd.07.04.2025 of the Hon'ble High Court of Orissa. (ANNEXURE – R6/1)	7-8
3.	Photocopy of the inspection report carried out on dtd.29.04.2025 (ANNEXURE – R6/2 Colly)	9-41

By the Respondent No.6

Through

Kolkata

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

18 NOV 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 19 OF 2025 / EZ

IN THE MATTER OF:

Shukadev Mohanty ...Applicant

VERSUS

State of Odisha & Ors ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA, R.NO.6**

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS
aged around 58 years, at present working as Member Secretary,
State Pollution Control Board, having my office at Paribesh
Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli,
Bhubaneswar, Dist - Khurda, Odisha-751012, do hereby
solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6
Board and, as such, am well-acquainted with the facts and
circumstances with the case and competent to swear this
affidavit.



2. That in this OA, the applicant being aggrieved by the proposed site for CNG Station at Chandrasekharpur Mouza in the Bhubaneswar Municipal Corporation area has approached this Hon'ble Tribunal with a prayer to declare the proposed site for CNG Station as bad in law since the same is in violation of the Standard Operating Procedure (SOP) issued by the CPCB dtd.07.01.2020. It is also alleged that the applicant is the resident of HIG-179, Kanan Vihar, Phase-1 wherein the CNG and Piped Natural Gas (PNG) Station is being set up in violation of CPCB Guidelines. That apart, it is also stated that the residential house is only within 500 meters from the proposed CNG and PNG Station. The said sites are constructed by M/s.GAIL (Gas Authority of India Ltd.), who has also been impleaded as R-9.

3. That it is humbly submitted that the Hon'ble Tribunal while adjudicating the OA vide their order dtd.11.02.2025 has issued notice and directed to file response by all the respondents.



4. That at the outset, it is humbly submitted that the selfsame issue is also before the Hon'ble High Court of Orissa in WP© No.9352/2025 – Subhas Chandra Pattnaik vs. State of Odisha & Ors and the Hon'ble High Court vide their order dtd.07.04.2025 while issuing notice to the Opp. Parties as an interim measure directed that there shall not be any construction of the CNG Station over the land in question as per the schedule till the next date of listing. The Board has appeared before the Hon'ble High Court of Orissa through its counsel and filed the counter affidavit and matter is still pending for hearing. A copy of order dtd.07.04.2025 of the Hon'ble High Court of Orissa is annexed to this affidavit and marked as ANNEXURE – R6/1.

5. That Er. Soumendranath Mohanty, Deputy Environmental Engineer, Regional Officer of this R-6 Board at Bhubaneswar has also carried out inspection of the site on dtd.29.04.2025 and submitted a report wherein certain documents have been relied upon. In the report, it is stated that the CNG Station is still under construction and in view



of the interim order of the Hon'ble High Court of Orissa, construction activities has been stopped. Further, the Inspecting Officer has categorically stated in his report that there is no specific guidelines of the CPCB regarding establishment of CNG Station and the SOP of CPCB, which has been referred to by the applicant at Annexure-5 of the OA is regarding the SOP for Petrol Depots and not CNG Station. Therefore, the distance criteria alleged to be violated is not applicable in the instant case. A copy of the inspection report dtd.29.04.2025 referred above along with its annexures is annexed to this affidavit and marked as **ANNEXURE – R6/2 Colly.**

6. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
7. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the



MANJULA KUMAR PRADHAN 630
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-7112009
PH - 9437627119 (M)

X

official records, and that nothing material has been
concealed therefrom.


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the
contents of the above affidavit are true and correct to the best of
my knowledge, as derived from official records, and that nothing
material has been concealed therefrom.

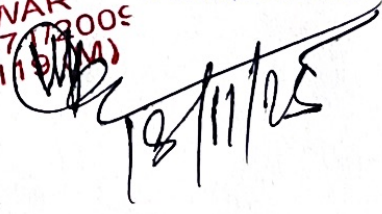
Verified at Bhubaneswar on this the 19th day of November,
2025.

SWORN BEFORE ME


NOTARY (INDIA)
M.K. PRADHAN
BHUBANESWAR
REGD. NO. ON-7112009
DATE EXPIRY
02.03.2029
GOVT. OF ODISHA

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-7112009
PH - 9437627119 (M)


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar


19/11/25



ANNEXURE-R6/1

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.9352 of 2025

Subhas Chandra Patnaik

..... *Petitioner(s)*

Mr. Bibhuti Bhusan Mishra, Adv.

-Versus-

State of Odisha & Ors.

..... *Opposite Parties*

Mr. P. P. Behera, ASc

CORAM:

DR. JUSTICE S.K. PANIGRAHI

ORDER

07.04.2025

Order No.

01.

1. This matter is taken up through a hybrid arrangement.
2. The Petitioner has filed this Writ Petition challenging the action of the Opposite Party No.1 in allotting the land in favour of the Opposite Party Nos.3 and 4 for construction of a CNG station in a residential area without adhering to the basic norms and in utter violation of safety protocol causing great inconvenience to the people of the locality and particularly to the Petitioner.
3. Heard.
4. In such view of the matter, let notice be issued to the Opposite Parties.



5. Learned counsel for the State waives of notice on behalf of the Opposite Party Nos.1 and 5. Two spare copies of the brief be served on him to take instructions in the matter.

6. Let notice be issued to the Opposite Party Nos.2, 3 and 4 by Registered Post with A.D./Speed Post. Requisites shall be filed within three working days hence.

7. List this matter on 16th April, 2025.

I.A. No.5358 of 2025

1. Heard.


2. As an interim measure, it is directed that there shall not be any construction of the CNG station over the land in question as per the schedule till the next date of listing of this matter.

(Dr. S.K. Panigrahi)
Judge

Sumitra

Signature Not Verified

Digitally Signed
Signed by: SUMITRA NAYAK
Reason: Authentication
Location: High Court of Orissa, Cuttack
Date: 07-Apr-2025 18:10:16



Inspection Report in QA No. 19/2025/EZ - Shukadev Mohanty Vs State of Odisha & Ors. regarding Establishment of CNG Station by M/s GAIL(India) Ltd. - CGD Division at Chandrasekharapur, Bhubaneswar, Khordha District.

BACKGROUND:

The original application regarding the establishment of the CNG station by M/s GAIL (India) Limited at Chandrasekharapur, Bhubaneswar, Khordha District has been filed by Shri. Shukadev Mohanty in the Hon'ble National Green Tribunal (NGT). An inspection was conducted to the alleged site on Dtd.29.04.2025 by the Official of the Regional Office, State Pollution Control Board, Odisha, Bhubaneswar and during inspection the following officials from M/s GAIL (India) were present at the site:

- a) Shri. Kausik Das, General Manager (CGD), GAIL(India) Limited
- b) Shri. Rajul Asati, Senior Engineer (CGD), GAIL(India) Limited
- c) Mohammad Anas, Senior Engineer (CGD), GAIL(India) Limited

And the following observations are made:

1. Land Allotment:

- o The land for the establishment of the CNG station has been allotted by the General Administration & Public Grievance (GAPG), as per Lt. No. 17484 dated 07.07.2021. The allotted plot is identified as Plot No. 457, Khata No. 619, with a total area of 0.300 acres.(Annexed as Annexure-I)

2. Status of Construction:

At the site in question, there would be only establishment of CNG station. There is no scope of establishment of storage and dispersion of any petrol/Diesel.

At present case, during the time of inspection the construction activity was closed due to an interim stay by Hon'ble High Court. The present status of the CNG Station is that the following machinery has already been installed: -

1. CNG Dispenser - 01 nos (15kg/min)
2. Cascade - 01 (3000 WL)

As stated by officials from M/s GAIL the following equipment's to be installed at the CNG station: -

1. Compressor - 01 no (1200 SCM/H)
2. Cascade - 01 (4500 WL)
3. Mobile cascade -01 (4500/8800 WL)
4. DRS - 01 (2500 SCM/H)
5. CNG Dispenser - 03 (15kg/min)

- The Civil construction such as RCC flooring have been completed . The truss of the shed has been installed. Office house construction completed.

3. Location and Environmental Impact:

- The proposed CNG station is located along the Nandan Kanan to Jaydev Vihar Road. The layout has been planned to ensure that ingress and egress of vehicles will occur only from the roadside, minimizing potential disturbances. Additionally, CNG usage produces significantly fewer tailpipe emissions and lower greenhouse gases compared to conventional fuels like gasoline.
- As per the interim order from the Hon'ble High Court of Orissa (dated 07.04.2025), all construction activities have been suspended. As a result, it is not possible to assess the adequacy of air and noise pollution arising from vehicle movement at this stage. This assessment can only be conducted once the station begins full-fledged operations.

4. Regulatory Approvals:

- **Consent to Operate (CTO):**

GAIL (India) Ltd has been granted the CTO from the State Pollution Control Board, Odisha for the City Gas Distribution Network (Steel & MDPE) for the supply of CNG for vehicles and PNG for domestic, industrial, and commercial consumers in Bhubaneswar. The CTO, issued via Lt. No. 1132 dated 02.04.2022, is valid until 31.03.2027.(Annexed as Annexure-II)

CTO has been granted to the GAIL India for supply of CNG & PNG for the city gas distribution. The establishment of a particular retail outlet of CNG station is not coming under the purview of the consent administration of the Board. The establishment of CNG station is exempted under consent administration of the Board which has been notified through office order of SPCB, Odisha Lno.8909 dtd 18.09.2020.(Annexed as Annexure-III).

- **PESO (Petroleum & Explosives Safety Organisation)** has granted the No Objection Certificate (NOC) for the layout and design of the CNG station, ensuring that the station meets safety standards for filling and storage of CNG/CBG. The station is located at Plot No. 457 (P), Khata No. 619, Mouza Chandrasekharpur, Tehsil Bhubaneswar. (NOC is Annexed as Annexure-IV). **The approved layout drawing is (annexed as Annexure-V).**
- **PNGRB (Petroleum and Natural Gas Regulatory Board)** has issued authorization for the development of a City Gas Network (CGD) in Khordha district, which includes the CNG station for vehicles and PNG for domestic, industrial, and commercial consumers in Bhubaneswar. (Annexed as Annexure-VI)

- **Show-Cause Notice and District Magistrate's Order:**

The Collector & District Magistrate of Khorda issued a show-cause notice on 25.03.2025 related to the petition filed before the Hon'ble NGT (OA No. 19/2025/EZ). (Annexed as Annexure VII).

Following the receipt of GAIL's reply, the District Magistrate allowed the continuation of construction activities, subject to strict adherence to the regulations stipulated in the order passed on 18.01.2019 in OA 86/2019. (Annexed as Annexure VIII)

5. **Applicability of CPCB Guidelines:**

There are no specific guidelines from the Central Pollution Control Board (CPCB) regarding the establishment of CNG stations. Therefore, the distance criteria mentioned by the petitioners, which pertain to petrol pump regulations, are not applicable in this case.

There has been mention in original application filed in Hon'ble NGT that the CNG station is not adhering to the CPCB issued guidelines for setting the petrol pump in order B-13011/1/2019-20/AQM dtd 07.01.2020. But, in the present scenario, there would be establishment of CNG station which is not applicable to the above stated guidelines. There are no guidelines for the functioning and citing of CNG stations.

There has been mention in original application filed in Hon'ble NGT that the CNG station is not adhering to the Central Pollution Control Board Prepared Standard Operating Procedure (SOP) for Petrol Depots dtd 07.02.2025. In the said SOP it has been mentioned that it shall be applicable for Petrol Depots (other than Petrol Pumps / Retail Outlets) having facilities for storing, handling, distribution, transportation, loading or unloading of petrol and that are liable to take approval / license from the Chief Controller of Explosives for storage of petrol. The SOP is related to storage of huge volume of Diesel/petrol by Oil Manufacturing Companies. But, in the present scenario, there would be establishment of CNG station which is not applicable to the above-mentioned guidelines.

6. **Safety Concerns:**

In terms of safety, the PESO is the competent authority. They have approved the layout and design of the CNG station and are responsible for ensuring safety standards are met. It is recommended that PESO be consulted for their views and verification regarding safety aspects. (NOC is Annexed as Annexure-IV). The approved layout drawing is (annexed as Annexure-V).

7. **Other Legal Proceedings:** A separate petition (WP(C) 9352/2025) has been filed by Shri Subhash Chandra Patnaik before the Hon'ble High Court of Orissa, in which the State Pollution Control Board, Odisha has been impleaded as Respondent No. 02 and the Hon'ble High Court in its interim order dtd 07.04.2025, has directed the stoppage of construction of the CNG station over the land in question until the next date of hearing.

CONCLUSIONS:

- The CNG station is still under construction, and as per the interim order of the Hon'ble High Court of Orissa, construction activities have been halted.
- The establishment of CNG station is exempted under consent administration of the Board which has been notified through office order of SPCB, Odisha Letter. No.8909 dtd 18.09.2020.
- The environmental impacts of air and noise pollution cannot be fully assessed until the station is operational.
- There is no specific guideline from CPCB for the establishment of CNG stations, and the distance criteria mentioned by the petitioners do not apply.
- The PESO has approved the layout and design for safety concerns, and it is recommended that their further input be considered.

RECOMMENDATIONS:

As the competent authority for safety, PESO's further assessment of the safety protocols and measures at the site should be requested, particularly in light of the ongoing legal proceedings.



Soumendra Nath Mohanty
Dy. Environmental Engineer
SPC Board, Bhubaneswar



GM(CGD)

Government of Odisha
General Administration and Public Grievance Department

ORDER

No. 17484 /CA, Bhubaneswar. Date. 07.7.2021
GAD-CA4-INST-0001-2019

Sub: - Allotment of Government land measuring Ac.0.300 dec. in Mz.-Chandrasekharpur in favour of GAIL(India) Ltd. for establishment of CNG Station. 457/1956

In supersession of this Department Order No-1939/CA Dt.19.01.2019, Government land measuring Ac.0.300 dec. pertaining to the Plot No-457(Pt.), Khata No-619, Kisam-Gochara, Mz.-Chandrasekharpur, is hereby allotted in favour of GAIL (India) Ltd., Bhubaneswar for establishment of CNG Station. subject to the following terms and conditions:-

1. The land premium of the present allotted land is Rs.2,76,00,000/- (Rupees two crore seventy six lakh) only i.e. @ Rs.9,20,00,000/- per acre. After adjustment of the land premium of Rs.1,65,00,000/- deposited earlier by the GAIL (India) Limited in pursuance of this Department Order No-1939/CA Dt.19.01.2019, the balance land premium of Rs.1,11,00,000/- (Rupees one crore eleven lakh) only shall be deposited online through treasury deposit under the head of account **"0029-Land Revenue-107-Sale of Waste Land and Redemption of Land-0228-Sale of Homestead Land in New Capital, Bhubaneswar-01056-Premium on Government Land"** within 60 days from the date of receipt of this order and submit a copy of the e-challan in this Department immediately, failing which the allotment order shall automatically stands cancelled.

2. After submission of the copy of the e-Challan, the GAIL (India) Limited shall execute a lease deed in the prescribed form in triplicate, out of which two shall be in Stamp Papers to be purchased in consultation with the District Sub-Registrar, Khordha, Bhubaneswar and submit the same in this Department within 30 (Thirty) days from the date of receipt of the form from this Department, for approval.

3. The GAIL (India) shall deposit ground rent of Rs.90/- (Rupees ninety nine) only i.e. @ Rs.300/- per acre per annum in the office of the Tahasildar, Bhubaneswar. The rent payable is subject to revision from time to time.

4. The GAIL (India) shall not use the land other than the purpose for which it is allotted.

5. Construction works over the allotted land shall be completed within 36 (Thirty six) months from the date of taking over physical possession of the land.

6. Physical possession of the land will be handed over by the concerned R.I of G.A & P.G Department to the authorised representative of the GAIL (India) Limited, after submission of registered duplicate lease deed. The R.I of this Department shall prepare trace map in duplicate, out of which one shall be retained in this Department & other one will be handed over to the GAIL (India) Limited.

7. All other terms and conditions shall be as per the lease deed to be executed.

By order of the Governor

Director of Estates & Ex-Officio
Addl. Secretary to Government

Memo No- 17485 /CA Date: 07.7.2021

Copy forwarded to the Chief General Manager (Construction), GAIL (India) Limited, 612, Utkal Signature, Pahala, Bhubaneswar for information and necessary action.

Director of Estates & Ex-Officio
Addl. Secretary to Government

Memo No- 17486 /CA Date: 07.7.2021

Copy forwarded to the P. S to the Addl. Chief Secretary, G.A & P.G Department/ P.S to the Director of Estates, G.A & P.G Department for kind information of the Addl. Chief Secretary and Director of Estates.

Director of Estates & Ex-Officio
Addl. Secretary to Government

Memo No- 17487 /CA Date: 07.7.2021

Copy forwarded to Vice-Chairman, BDA/ Commissioner, BMC/ Collector, Khordha/ Director, Town Planning, Bhubaneswar/ Chief Architect, Odisha, Bhubaneswar/ Joint Director of Estates-cum-Joint Secretary to Government, G.A & P.G Department/ Tahasildar, Bhubaneswar/ District Sub-Registrar, Khordha, Bhubaneswar/ Asst. Director (S &E), G.A & P.G Department/ Sri Narayan Behera, R.I. G.A & P.G Department/ G.F (5 copies) for information and necessary action.

Director of Estate & Ex-Officio
Addl. Secretary to Government



GOVERNMENT OF ODISHA
General Administration & Public Grievance Department

(Form of Handing over Possession)

An area measuring AC.0.300 dec pertaining to Revenue Plot No.457(pt) out of total area Ac.37.097 dec under Khata No.619 (GAD), kissam-Gochara as per 1988-89 final settlement in Mouza: Chandrasekharpur, Unit-41 in accordance with the G.A. & P.G Department order no.17484/CA dated.07.07.2021 and letter no. 29763/CA, Dated-09.11.2021 and is hereby given possession to the Chief Manager(C G D), GAIL(India)Ltd., Hotel Suraj Palace, F-100, Infocity Road, Patia, Bhubaneswar-751024 on 18th day of December 2021 as per the Sketch plan enclosed.

BOUNDED BY:

North: Plot no.457(pt)

South: Road

East: Plot no.457(pt)

West: Nandankanan Road

Handed Over

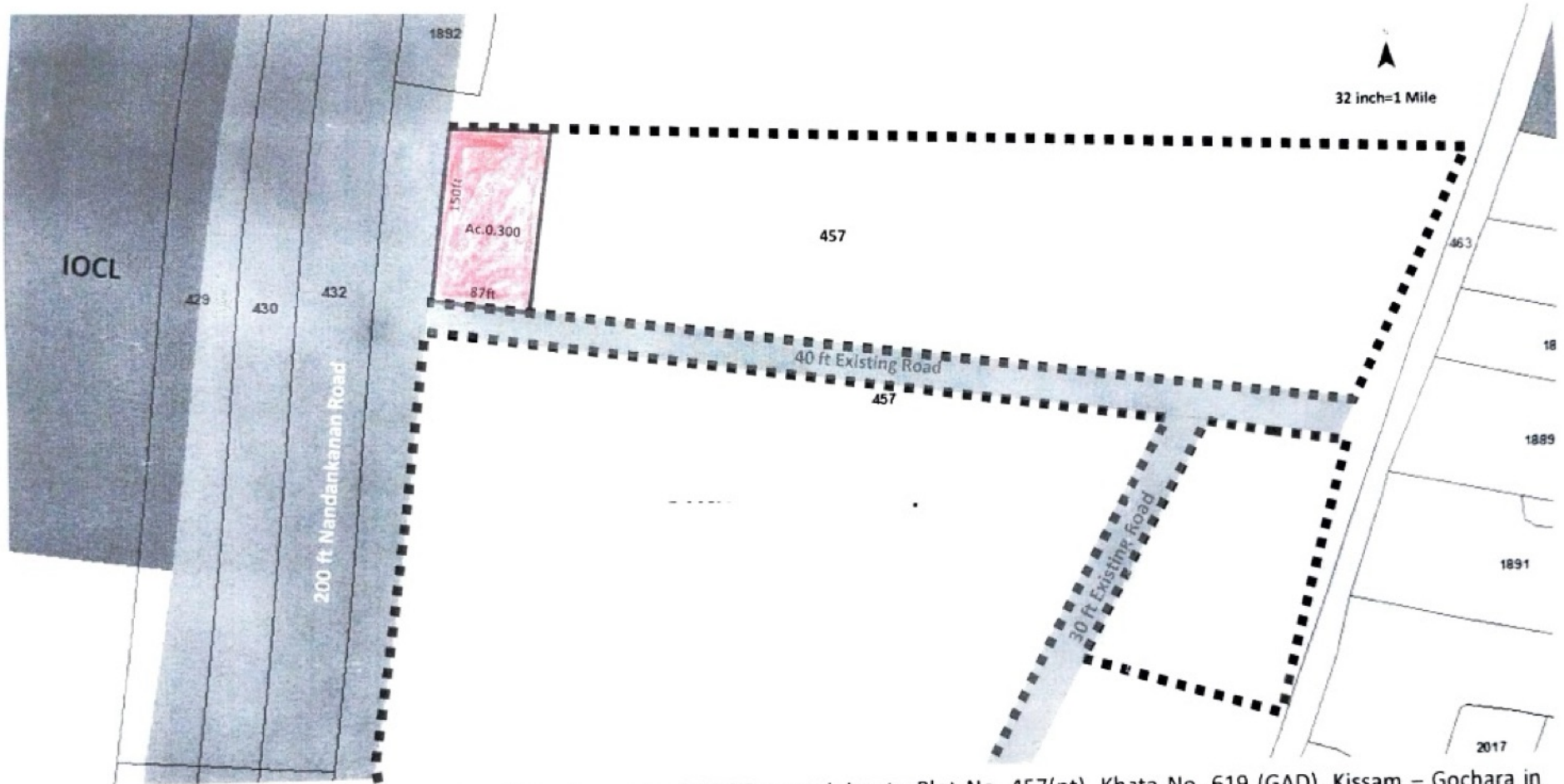
Behra
18/12/2021
Lessor or its Agent
G.A. & P.G Deptt.

Dwech
18/12/2021
Amin
G.A & P.G Deptt.

[Signature]
18/12/2021
Assistant Director
(Survey and Enforcement)
G.A. & P.G. Department

Taken Over

C. Tripathy
18.12.2021
Lessee/Authorized Agent
(CHINMAYA TRIPATHY)
CM(CGD)
GAIL India Ltd.
Bhubaneswar CGD
चिन्मय त्रिपाठी / Chinmaya Tripathy
मुख्य प्रबंधक (सी जी डी)
Chief Manager (C G D)
गैल (इंडिया) लिमिटेड / GAIL (India) Limited
भुवनेश्वर / Bhubaneswar



Reference: Land Measuring Ac. 0.300 out of total area Ac. 37.097 pertaining to Plot No. 457(pt), Khata No. 619 (GAD), Kissam - Gochara in Mouza Chandrasekharpur Unit No. 41, shown thus - ■

Handwritten signature

Dweck
 18/12/2021
Amin
 GA & P.G Deptt.

Abhine
 18/12/2021
Revenue Inspector
 G.A. & P.G Deptt.

Handwritten signature
 18/12/2021
Assistant Director
 (Survey and Enforcement)
 GA & P.G Department

Tarun over
C. Tripathy
 18-12-2021
(CHINMAYA TRIPATHY)
CM (CGD)
 GAIL India Ltd.
 Bhubaneswar (Or)
 Chinmaya Tripathy
 मुख्या प्रबंधक (सी जी डी)
 Chief Manager (C.G.D)
 लिमिटेड / GAIL (India) Limited
 भुवनेश्वर / Bhubaneswar



BY SPEED POST/ONLINE



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ORISSA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT
Bhubaneswar - 751024, ODISHA, INDIA

CONSENT ORDERNo. 1132 / RO - CON - 1068Dt. 02/04/2022CONSENT ORDER NO. RO/BBSR/1593

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application No. 4069884, Dt.25.03.2022 and this office Consent to operate order issued vide letter no.4690, Dt.12.11.2021.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. GAIL (INDIA) LIMITED.Name of the Occupier & Designation Mr. G Chakraborty, Occupier,Address Khordha Geographical Area, Bhubaneswar, Dist. Khordha.

This consent order is valid for the period up to Dt. 31.03.2027.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Receipt and Storage of POL:

Sl. No	Product	Capacity
1.	<i>City Gas Distribution network (Steel & MDPE) to supply CNG (Compressed Natural Gas) for vehicles and PNG (Piped Natural Gas) for domestic, industrial and commercial consumers for the city of Bhubaneswar</i>	--



B. Discharge permitted through the following outlet subject to the standard

Out let No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard			
1.	Domestic Effluent and Washin	soak pit through Septic tank	-	-	-	-	-

I) Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard			
				PM	SO ₂	NO _x	
1.							
2.							

II) Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.

9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.

- iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs.50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A)

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B'. 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - I) Causes of non-compliance.
 - II) A description of the non-compliance discharge including its impact on the receiving waters.
 - III) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - IV) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - V) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for noncompliance whether or not such non-compliance is due to factors beyond his control, Such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.



5. The occupier must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The occupier shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCS server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCS in this matter.

F. SPECIAL CONDITIONS :

1. The industry shall comply with all the conditions and safeguards prescribed in the Risk Assessment Reports.
2. The proponent shall do mock drill process to inform & alert public from time to time.
3. A comprehensive pipeline integrity management plan shall be implemented to ensure safe operation of the pipeline.
4. The pipeline shall be laid by the proponent as per the approved scheme by the respective authorities at the time of pipeline in river, canal, rail & road etc.
5. The spur line of 12" dia would be laid from Phulpur Haldia Trunk Pipeline to develop tap-off point at Banabidyapur (CGS-1) in Cuttack city apart from catering certain demand of nearby area of Cuttack, shall also act as source of Bhubaneswar Geographical Area (GA). Another tap-off (CGS-2) shall be developed at SV station near Sadola in Cuttack district. The said tap-off points shall be used for catering to the needs of city gas distribution network in Khordha Geographical Area.
6. The Odorizing unit with Ethyle Mercaption or any other suitable odorant shall be installed at the City Gas Station (CGS) in line with the regulatory requirement for detection of gas leakage.
7. The proponent shall provide SCADA system in pipeline network to ensure effective and reliable control, management and supervision of the pipeline from a centralized location using Remote Terminal Units (RTUs) located along the pipeline at suitable locations.
8. The proponent shall obtain all requisite clearance for fire safety & explosives and shall comply with the stipulation made by the respective authorities.
9. The unit shall abide by Environment (P) Act, 1986 and Rules framed thereof. This approval is subject to compliance of provisions of Rule 7 to 15 of Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and amendment thereof.
10. Rain water harvesting structure shall be provided for collection of rain water



from the roof of all buildings for recharging of ground water within the premises as per concept and practices prescribed by CPCB.

11. The Board may impose further conditions or modify conditions as stipulated in the order during installation and / or at that time of obtaining consent to operate and. may revoke this clearance in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

12. In case the consent fees is revised upward during this period, the industry shall pay the differential fees to the Board (for the period & remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E & F to keep this consent order valid.

[Handwritten Signature]
24/12/22

REGIONAL OFFICER

To,

**Mr. G Chakraborty, Occupier,
M/s. Gail (India) Limited.,
At. Khordha Geographical Area,
Bhubaneswar, Dist.- Khordha.**

Memo No. _____ /Dt. _____ /

Copy forwarded to :

- I) Member Secretary, SPC Board, Odisha, Bhubaneswar
- II) Collector & District Magistrate, Khordha.
- III) D.F.O., Khordha.
- IV) G.M., District Industries Centre, Bhubaneswar.
- V) Director, Factories & Boiler, Odisha, Bhubaneswar.
- VI) Guard File.

REGIONAL OFFICER



Tel : 0674-2564033/
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No 8909 / IND-I-CON (Misc)-1505 (V-II)

Dt. 18-09-2029
By Speed Post

OFFICE ORDER

Revised classification of industrial units has been done by State Pollution Control Board, Odisha as per the criteria and guidelines of the Central Pollution Control Board and this Board has brought out office orders from time to time in this regard. Meanwhile, the following additional units are identified by the Central Pollution Control Board as well as State Pollution Control Board under Red/ Orange/ Green/ White categories which are hereby added / amended in the existing list notified vide Board's office order No. 8333, dtd. 11.07.2018.

A) Amendment and newly categorized units

Sl. No	Category	Industrial sector
1.	Red 5	Amended DG set of capacity >5 MVA to DG set of capacity ≥ 5 MVA
2.	Orange 25	Amended DG set of capacity (>1 MVA but <5MVA) to DG set of capacity (≥ 1 MVA but < 5MVA)
3.	White 41	Amended Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW) to Solar Power generation through solar photovoltaic cell plants of all capacities, wind power plants of all capacities and mini hydel power plants of capacity less than 25 MW.
4.	SSL (R) xxxiii (State Specific List)	E-Waste Re-processing / Recycling
5.	SSL (R) xxxiv (State Specific List)	All hazardous waste reprocessing / recycling units including Aluminium Dross, SPL, Used Anode butts etc. of Aluminium Smelter Plant
6.	SSL (G)xvii	Aluminium Profile Coating
7.	Red 32	Include in Red -32 as Sl. No. ii "Used Battery processing for recovery of lead"

P.T.O

1/2/11

As per the CPCB direction U/s. 18(1)(b) of the Water (CGP) Act, 1974 and Air (PCP) Act, 1981 vide dtd. 30.04.2020 regarding harmonization of classification of industrial sectors into Red, Orange, Green & White Category, the following units are categorized under ROGW.

8.	Red-61	Railway Stations (wastewater generation ≥ 100 KLD)
9.	Orange-84	Railway Stations (wastewater generation ≥ 10 KLD but < 100 KLD)
10.	Orange-85	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) 1) Collection, De-pollution, dismantling centers and shredding centers.
11.	Orange-86	Compressed / Refined Bio-Gas production from Bio-degradable Wastes
12.	Green-64	Railway Stations (wastewater generation < 10 KLD)
13.	White-47	Used cooking Oil (UCO) collection centers.

B) Industrial sector included in existing categories

Sl. No	Industrial sector	Category
1.	Logistic Park with commercial activity inside the premises	Comes under Orange 21 NB - Individual units located in industrial estate, parks, complex etc. need not take individual CTE from the Board. However, they are required to obtain individual CTO from the Board under Orange -21 as "Building and construction project $> 20,000$ sqm to $< 1,50,000$ Sqm of built up area. (Wastewater discharge up to 100 KLD).
2.	Goods Godown	Comes under Red- 61 (ii) Goods godown with built up area $> 20,000$ sq.m to $\leq 1,50,000$ Sqm of built up area. (Wastewater discharge ≥ 100 KLD) more comes under CTO Admn. * $\leq 20,000$ Sqmt need not require CTO/ CTE from the Board.
3.	Amusement Park with commercial activities inside the park	Comes under Orange -21 Having Built up area $> 20,000$ sq.m to $< 1,50,000$ Sqm of built up area. (Wastewater discharge upto 100 KLD).
4.	Paper Tubes and Cores	Comes under Green -9 Cardboard / corrugated box & Paper products (excluding paper or pulp manufacturing and without using boilers)

P.T.O

1/3/11

C) Industrial sector included in authorization of BMW Rules

1.	Production of vaccine for the livestock population	This type of industries are covered under BMW Rules and under consent Administration.
2.	Bio-Tech Industries such as manufacturing of human vaccines	This type of industries are covered under BMW Rules and under consent Administration.

D) Industrial sector exempted from categorization of ROEW

1.	Petroleum Products fillings stations
2.	CNG filling station
3.	Establishment of Goat Farming (Commercial Goat Farming)
4.	Agravati Manufacturing
5.	HDPE fish net
6.	Fishing Twine
7.	Live Mud Crabs handling
8.	Compressed Bio-Gas Plant
9.	Water sports activity
10.	Ropeway Project


Member Secretary

Memo No. 8910 / dtd. 18-09-2020

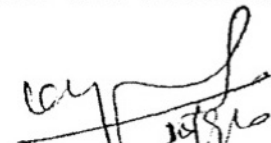
By Email

Copy forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032 for kind information.


Member Secretary

Memo No. 8911 / dtd. 18-09-2020

Copy forwarded to the Additional Chief Secretary, Forest and Environment Department, Govt. of Odisha for kind information and necessary action.


Member Secretary

P.T.O

11411

Memo No. 8912 /dtd. 18-09-2020

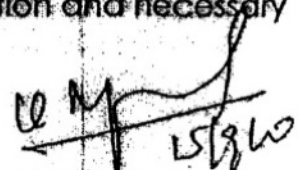
Copy forwarded to the Principal Secretary / Addl. Chief Secretary, Industries Deptt./ MSME Deptt./ Steel & Mines Deptt./ Energy Deptt./ Housing and Urban Development Deptt./ Health & Family Welfare Deptt./ Agriculture Deptt./ Works Deptt./ Water Resources Deptt./ F&ARD / Excise Deptt./ Commerce and Transport Deptt./ Textile & Handloom / CMD, IPCOL/ CMD, IIDCO / Special Secretary P & C Deptt./ Director, Factory and Boilers, Govt. of Odisha for information and necessary action.



Member Secretary

Memo No. 8913 /dtd. 18-09-2020


Copy forwarded to All CEEs/CESs/Branch Officers, SPCB, Odisha, Bhubaneswar / All Regional Officers, SPCB, Odisha for information and necessary action.



Member Secretary

Memo No. 8914 /dtd. 18-09-2020

Copy forwarded to IT Cell for information and necessary action. It is requested to upload the Office order in the website of the Board.



Member Secretary

Print Back

Annexure-IV



भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
8-एस्प्लेनेड पूर्व, पहली मंजिल
कोलकाता (प.बं.)- 700069
8, Esplanade East, 1st floor, Kolkata - 700069

ईमेल/E-mail :
jtccekkolkata@explosives.gov.in

दूरभाष/Phone/Fax No : 033 -
22486600,22480427

दि/Dated : 15/03/2022

पूर्व अनुमोदन सं/Prior Approval No : A/G/EC/OR/07/79 (G94004)

सेवा में/To,

M/s. GAIL INDIA LIMITED,
CGD project office, Hotel Suraj Palace F-100, In,
Bhubaneswar (M. Corp.),
District: KHURDA
State: Odisha
Pin : 751024

विषय /Sub : Plot No, 457(P), Khata No. 619, Mouza Chandrasekharapur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - में सिलेंडरों में सी.एन.जी./सी.बी.जी. गैस का भरण एवं भंडारण- गैस सिलेंडर नियम, 2016 के अंतर्गत -अनुमोदन जारी करने के बारे में/Proposed Filling cum Storage Capacity of CNG/CBG at Plot No, 457(P), Khata No. 619, Mouza Chandrasekharapur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - under Gas Cylinder Rules 2016 - Grant of approval regarding.

महोदय/Sir(s),

कृपया आपके दि. 23/02/2022 के आवेदन सं. OIN1010454 का संदर्भ ग्रहण करें/Please refer to your application No.OIN1010454 dated 23/02/2022 .

प्रस्तावित सीएनजी /सीबीजी भरने व भंडारण सुविधाओं का विवरण दर्शाता लेआउट आरेखण सं. आपके संदर्भित पत्र के साथ अग्रेषित आरेखन MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, PID ANNEXURE दिनांक 29/12/2021, अनुमोदित की जाती है- अनुमोदन की शर्तें: - Conditions of the Approval:-

The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and Installation of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HCV shall be in drive out position to facilitate immediate movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades, dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.

और प्रत्येक आरेखण की दो प्रतियां विधिवत पृष्ठांकित कर अनुमोदन के टोकन के रूप में अग्रेषित की जा रही है। अनुमोदित आरेखण के अनुसार सुविधाओं के पूर्ण होने पर गैस सिलेंडर नियम, 2016 के फार्म जी के अंतर्गत अनुज्ञप्ति जारी करने हेतु निम्नलिखित दस्तावेज प्रस्तुत किए जाए। / The layout drawing No. **Drawing(s) nos. MEC/11/CG/Q7NT/M/BBSR/CNG/097** dated

16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 dated 16/12/2021, PID ANNEXURE dated 29/12/2021, showing the details of the proposed CNG/CBG Filling-cum-Storage facilities is approved **Conditions of the Approval:-**

The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and Installation of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HCV shall be in drive out position to facilitate immediate movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades, dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.

and two copy of each drawing is forwarded herewith duly endorsed in token of approval. After completion of the facilities as per the approved drawing, you may submit the following documents for Grant of Licence in form 'G' of Gas Cylinders Rules, 2016.

1. प्रत्येक गैस के कुल सिलेंडरों को दर्शाता प्ररूप 'सी' में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन/ An application in form 'C' in duplicate duly filled and signed; showing total number of filling Points and CNG/CBG filled cylinders stored by you.(in triplicate)
2. गैस सिलेण्डर नियम, 2016 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से प्रति वर्ष रू 10000/- का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है I/A license fee of Rs. 10000/- per year to be submitted online through e-payment facility available on online application portal under Gas Cylinders Rules, 2016.
3. अनुमोदित आरेखण के की 4 प्रतियां, पुनरीक्षण के पश्चात, उपरोक्त शर्तों के संदर्भ में यदि अपेक्षित हो/4 copies of the replica of the approved drawings, after due revision if required in r/o of above conditions.
4. उक्त नियम के नियम 17 के तहत आवश्यक दस्तावेजी सबूत के साथ (तीन प्रतियों में) भरण एवं भंडारण के परिचालन हेतु जिम्मेदार संयंत्र प्रभारी, संयंत्र पर्यवेक्षक परिचालको, आदि सहित सक्षम व्यक्तियों के नाम, योग्यता और अनुभव दर्शाता बायो-डेटा/ Bio-data indicating name, qualification and experience of the competent persons including manager, supervisors and operator responsible for filling and storage operations as required under rule 17 of the said rules with documentary evidence in duplicate.
5. अनुमोदित आरेखण के अनुसार गोदाम का निर्माण कार्य पूर्ण हो चुका है, इस आशय का प्रमाण पत्र। / A certificate to the effect that the facilities have been constructed as per approved drawing and complying conditions imposed as above, in duplicate.
6. भरण अनुमति के संदर्भों सहित प्रस्तावित सीएनजी /सीबीजी सिलेंडरों/ कास्केड्स की विशिष्टियां, प्रमाण-पत्र के साथ / Particulars of CNG/CBG cylinders/cascades with certificates proposed to be filled with necessary references permitting filling thereof with certificate of cascade.(in duplicate)
7. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियां/ Particulars of compressors and dispensers make, capacity rating references regarding approval from Chief Controller of Explosives with copy in duplicate.
8. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियां/ Specification and Test certificate of gas pipelines from competent engineers of your company under Gas Cylinder Rules 2016 in duplicate.
9. गैस सिलेंडर नियम 2016 के नियम 48 के तहत जिला मजिस्ट्रेट प्राधिकारी/ पुलिस आयुक्त से अनापत्ति प्रमाण पत्र के साथ उनके द्वारा विधिवत पृष्ठांकित एक साइट प्लान(मूल + 2 जेरोक्स प्रतियां)। /NOC from the District Magistrate Authority/Commissioner of Police under Rule 48 of Gas Cylinder Rule 2016 with one site plan duly endorsed by him.(Original + 2 xerox copies)

यदि सीएनजी/सीबीजी की सुविधाएं मौजूदा रिटेल आउटलेट में हैं, तो संशोधित लेआउट ड्राइंग में परिवर्धन एवं परिवर्तन के लिए पूर्व अनुमोदन हेतु **Jt. Chief Controller of Explosives, East Circle office, KOLKATA** को कृपया अलग से आवेदन करें।/
In case the CNG/CBG facilities are in an existing retail outlet, please apply to **Jt. Chief Controller of Explosives, East Circle office, KOLKATA** separately to seek prior approval for additions alteration in respect of the revised layout drawing.

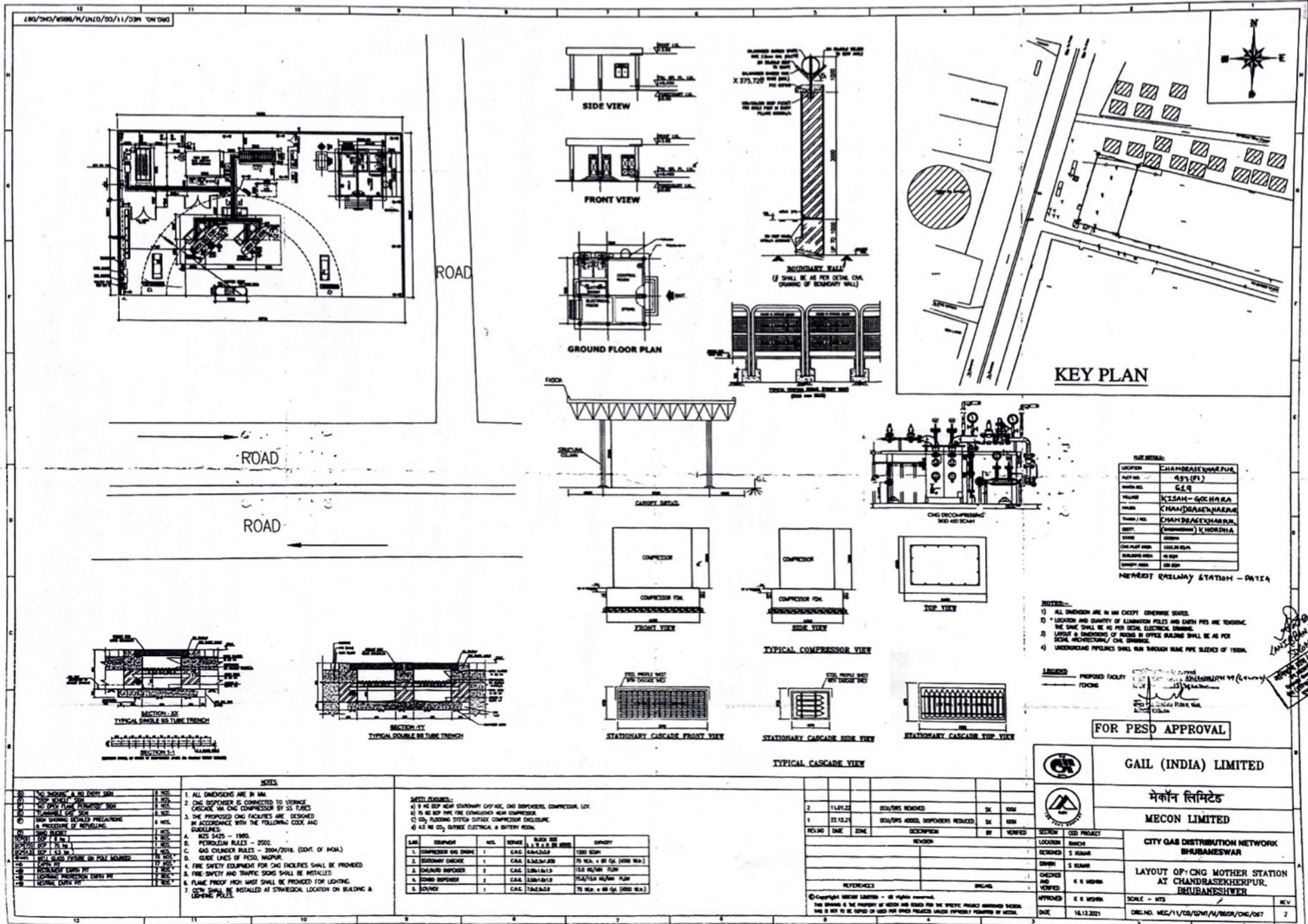
भवदीय/Yours faithfully,

((सुबाशिश रे)
(Subasis Ray))
विस्फोटक नियंत्रक
Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
कोलकाता (प.बं.)/Kolkata

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें।)/(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require physical signature.

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.



DETAILS

LOCATION	CHANDRASEKHARPUR
PLAT NO.	4/5 (P1)
S.S.R.	6.6
VILLAGE	KISAN-GOCHARA
PARA	CHANDRASEKHARPUR
TOWN / N.C.	CHANDRASEKHARPUR
SECT.	(CHANDRASEKHARPUR) K HORDHA
STATE	UPPRA
CNG PLANT AREA	1331.25 SQ.M.
BUILDING AREA	40 SQ.M.
CANOPY AREA	220 SQ.M.

NEAREST RAILWAY STATION - PATNA

- NOTES:**
- 1) ALL DIMENSIONS ARE IN MM EXCEPT OTHERWISE STATED.
 - 2) * LOCATION AND QUANTITY OF EMBARKMENT POLES AND EARTH PEGS ARE TENTATIVE. THE SAME SHALL BE AS PER LOCAL ELECTRICAL DRAWING.
 - 3) LAYOUT & DIMENSIONS OF ROOMS IN OFFICE BUILDING SHALL BE AS PER LOCAL PROFESSIONAL/ CIVIL DRAWING.
 - 4) UNDERGROUND PIPING SHALL RUN THROUGH MADE PIPE SLEEVES OF 150MM.

LEGEND

PROPOSED FACILITY

EXISTING

FOR PESD APPROVAL

	GAIL (INDIA) LIMITED
	मेकॉन लिमिटेड
	MECON LIMITED
	CITY GAS DISTRIBUTION NETWORK
	CHANDRASEKHARPUR,
	BHUBANESHWER
	LAYOUT OF: CNG MOTHER STATION
	BHUBANESHWER
	SCALE = NTS
	DRG. NO. MEC/11/09/02/PT/4/REG/09/017

NOTES:

1. ALL DIMENSIONS ARE IN MM.
2. CNG DISPENSER IS CONNECTED TO STORAGE CASCADIA VIA CNG COMPRESSOR BY 35 FUSES.
3. THE PROPOSED CNG FACILITIES ARE DESIGNED IN ACCORDANCE WITH THE FOLLOWING CODE AND STANDARDS:
 - A. IS 5425 - 1999.
 - B. PETROLEUM RULES - 2002.
 - C. GAS CYLINDER RULES - 2004/2016 (GOVT. OF INDIA)
 - D. GASES LINES OF PESD, INGPUR.
 - E. FIRE SAFETY EQUIPMENT FOR CNG FACILITIES SHALL BE PROVIDED.
 - F. FIRE SAFETY AND SAFETY SIGNS SHALL BE INSTALLED.
 - G. FLAME PROOF HIGH MAST SHALL BE PROVIDED FOR LIGHTING.
 - H. CDM SHALL BE INSTALLED AT STRATEGICAL LOCATION ON BUILDING & LIGHTING POLES.

SAFETY FEATURES:

- 1) NO CNG NEAR STATIONARY CNG/VOL. CNG DISPENSER, COMPRESSOR, LCV.
- 2) NO CNG NEAR FIRE EXTINGUISHER NEAR COMPRESSOR.
- 3) NO CNG NEAR FLOODING SYSTEM OUTSIDE COMPRESSOR ENCLOSURE.
- 4) 4.2 KG CO₂ OUTSIDE ELECTRICAL & BATTERY ROOM.

S.N.	EQUIPMENT	NO.	SPACE	BLDG. SIZE	DISPENSER
1.	COMPRESSOR GAS ENGINE	1	CAC 14x24x24	11.3 x 11.3 x 11.3 MTS	1200 SQ.M.
2.	STATIONARY CASCADIA	1	CAC 5.2x2.5x2.5	75 M ² x 48 Q ₂ (4000 M ²)	
3.	CHANGING DISPENSER	2	CAC 1.5x1.1x1.1	11.8 SQ.M. FLOOR	
4.	CHANGING DISPENSER	2	CAC 1.5x1.1x1.1	11.8 SQ.M. FLOOR	
5.	LOADING	1	CAC 7.0x2.5x2.5	75 M ² x 48 Q ₂ (4000 M ²)	

REVNO	DATE	ZONE	DESCRIPTION	BY	VERIFIED
2	11.01.22		SCU/DMS REMOVED	SK	SKM
1	22.12.21		SCU/DMS ADDED, DISPENSERS REMOVED	SK	SKM

REFERENCES:

INDIAN

© Copyright 2002 MECON - All rights reserved.
THIS DRAWING IS THE PROPERTY OF MECON AND SHALL BE USED FOR THE SPECIFIC PROJECT MENTIONED HEREIN. THIS IS NOT TO BE REPRODUCED OR USED FOR OTHER PROJECTS WITHOUT EXPRESSLY PERMITTED BY MECON.

CHECKED AND VERIFIED

APPROVED

DATE

SKM

K K MISHRA

16.12.2021

Handwritten signature and notes:
K.K. Mishra
16.12.2021
FOR APPROVAL
BY: [Signature]
DATE: [Date]



गेल (इंडिया) लिमिटेड

(भारत सरकार का उपक्रम - महारत्न कंपनी)

GAIL (India) Limited

(A Government of India Undertaking - A Maharatna Company)

गेल भवन,
16 भीकाएजी कामा प्लेस
नई दिल्ली-110066, इंडिया
GAIL BHAWAN,
16 BHIKAIJI CAMA PLACE
NEW DELHI-110066, INDIA
फोन/PHONE: +91 11 26182955
फैक्स/FAX: +91 11 26185941
ई-मेल/E-mail: info@gail.co.in

GAIL/RA/CGD/Khordha-Acceptance-Final/ 2010

To
The Secretary
Petroleum and Natural Gas Regulatory Board
1st Floor, World Trade Centre
Babar Road, New Delhi-110001

904/say
5/4/18

AA(AE) L-1592
03.04.2018 9/1/18

DR (M/TN)

AA(AE) L-1592
5/4/18
cc Member (J&T)

Sub: PNGRB's Grant of Authorization to GAIL (India) Limited for development of CGD Network in the Geographical Area of khordha district in pursuance of the Policy Directive issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of the PNGRB Act, 2006 and under Section 16 of the PNGRB Act, 2006

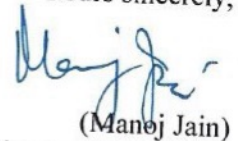
Respected Madam,

This has reference to the PNGRB letter no. Infra/NGPL/124/GAIL/JHBDPL-CGD/khordha/01/17 dated 07.03.2018 conveying the terms & conditions finalized by PNGRB in respect of the subject CGD network.

2. As per the requirement specified in the said PNGRB letter dated 07.03.2018, please find herewith GAIL (India) Limited's confirmation of its acceptance of the Grant of Authorization issued for the subject CGD network (i.e. all pages along with the Annexure are duly initialed and stamped) and the same is being returned to PNGRB in original.

Submitted please.

Yours sincerely,


(Manoj Jain)

Executive Director (Gas Mktg.)
E-mail: manojjain@gail.co.in

Encl: a/a

मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गेल (इंडिया) लिमिटेड / GAIL (India) Limited
(भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
16, भीकाएजी कामा प्लेस / 16, Bhikaiji Cama Place
आर. कं. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066



पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum and Natural Gas Regulatory Board

प्रथम-तल, वर्ल्ड ट्रेड सेंटर, बाबर रोड, नयी दिल्ली - 110001

1st Floor, World Trade Centre, Babar Road, New Delhi - 110001

Infra/NGPL /124/GAIL/JHBDPL-CGD/Khordha/01/17 March 07, 2018

To
Chairman & Managing Director
 GAIL (India) Limited,
 16, Bhikaji Cama Place,
 R. K. Puram, New Delhi - 110066

Subject: Grant of Authorization to GAIL (India) Limited for development of City Gas Distribution Network in the Geographical Area of Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006 and under Section 16 of the PNGRB Act 2006.

Reference:

- (i) MoP&NG's Letter No. L-14014/44/2006-GP-I (Pt. II), dated 15.03.2017
- (ii) GAIL's Letter GAIL/RA/JHBDPL-CGD/322123/2017/1710, dated 16.05.2017

Sir,

This is in response to your application referred above for consideration of the Board for grant of authorization to GAIL (India) Limited for development of City Gas Distribution Network in the Geographical Area of Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006.

2. Considering your submissions, the Petroleum and Natural Gas Regulatory Board has decided to grant you the authorization to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks in Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006 and under Section 16 of the PNGRB Act 2006.

3. Further on the basis of the submissions made, the following terms and conditions have been finalised by the Petroleum and Natural Gas Regulatory Board


अरविन्द कुमार
ARVIND KUMAR
 अपर सलाहकार
 Additional Adviser
 पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
 Petroleum & Natural Gas Regulatory Board
 प्रथम तल, वर्ल्ड ट्रेड सेंटर
 1st Floor, World Trade Centre
 बाबर रोड, नई दिल्ली-110001
 Babar Road, New Delhi-110001

मनोज जैन
MANOJ JAIN
 कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
 गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
 (भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
 16, भिकाजी कामा प्लेस / 16, Bhikaji Cama Place
 आर. के. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066

which shall be applicable during the construction as well as operative phase of the said City or Local Natural Gas Distribution Networks systems:

4. The Authorized Area for laying, building, operating or expanding the proposed CGD Network shall cover an area of **2,813 square kilometer** and as depicted in the enclosed drawing.
5. The activities of laying, building, operating or expansion of the CGD Network to commence within a period of **180 days** from the date of this authorization.
6. The activities permitted above shall have to be completed as per the approved time schedule enclosed at **Annexure 1**. Any failure on the part of the entity in complying with the **milestones prescribed** in the time schedule shall lead to consequences as specified under regulation 16 of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008.
7. The entity shall design and install an optimal size of the infrastructure in terms of pipelines of various types including steel belting of the authorized area, online compressors of adequate capacity for compressing of natural gas into CNG, allied equipments and facilities in the CGD network as identified in its DFR depending upon the potential demand for natural gas. The infrastructure in the CGD network should be adequate to maintain uninterrupted flow of natural gas in the pipelines and be also able to maintain supplies at adequate pressure to online CNG stations.
8. The entity shall maintain an uninterrupted supply of natural gas to all categories of customers in the CGD network. In the event of any disruption in the supply of natural gas in the CGD Network, first priority shall be accorded to restoration of supplies to domestic PNG customers. In case of disruption of supply to domestic PNG customers for more than twelve hours, the entity shall compensate to the domestic customer on the following basis: -
 - a. the normative volume of natural gas consumption for the first domestic PNG connection for cooking requirements based on last three months weighted average consumption per day to be applied for each day's disruption and multiplied by ten;
 - b. normative value of natural gas consumption shall be based on last three months' weighted average billing price of natural gas for supplies to the first domestic PNG connection for cooking requirements; and


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- c. the value of compensation shall be equal to normative volume of natural gas consumption as per clause (a) multiplied by normative value as per clause (b) and shall be adjusted by allowing a credit to the domestic PNG Customer in the next billing cycle or in the next pre-paid smart card in case of smart card metering.
- d. In case the disruption of supplies is attributed to any fault of the domestic PNG customer, no compensation shall be payable by the entity.
9. The entity is allowed an exclusivity period under the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, in respect of the following:
- (a) 300 months from the date of issue of this communication for laying, building and expansion of the CGD network; and
- (b) 60 months from the date of issue of this communication in terms of an exemption from the purview of common carrier or contract carrier for the CGD network:


Provided that the entity meets the obligations in line with the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008:

Provided further that the period of exclusivity allowed under sub-clause (a) or sub-clause (b) may be terminated before the expiry of the period mentioned above in line with the provisions under Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008.

10. The authorized entity shall be required to take prior approval from the Board for creation of any lien, charge or hypothecation of the CGD network to secure finances for the project and furnish details of utilization of funds. However, in case of raising funds from any financial institution or bank, the entity will be required to only inform the Board of the sanction of the funds within a period of seven days.

11. The entity shall submit a detailed and clear financial closure report to the Board within a period of one hundred and eighty days from the date of authorization issued by the Board under regulation 10 of Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008.

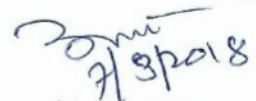

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12. The entity shall publish on its website the network tariff for transportation of natural gas as well as the compression charge for CNG in the CGD network in the authorized area which is also annexed to this schedule.
13. The entity shall publish the applicable retail selling price of PNG for all categories of customers and also for the purpose of invoicing in Rs./ MMBTU.
14. The entity shall publish and display the retail selling price of CNG for the purpose of invoicing to CNG customers in Rs./ Kg at all CNG dispensing stations.
15. The furnishing of performance bond of Rs. 12 crore is a guarantee for timely commissioning of the project as per the prescribed targets in the MWP and for meeting the service obligations during the operating phase of the project.
16. The entity shall comply with the applicable provisions under the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008, the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, relevant regulations for technical standards and specifications, including safety standards, any other regulations as may be applicable and the provisions of the Act.
17. In case the authorization of the entity is terminated, the Board may assign the rights and obligations of the entity to any agency or another entity on such terms and conditions, as it may deem fit. Further, the entity may be required, as per the directions of the Board, to continue the operations of the CGD network at the same level till another agency or entity appointed by the Board takes over the full control of the CGD network.

You are requested to confirm your acceptance by filling-in the acceptance of the grant of authorization provided below and return the same in original. (Please note that all pages along with the Annexure are to be initialed & stamped).

Yours faithfully,



(Arvind Kumar)
Additional Adviser

Dated: March 7, 2018

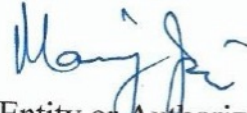


मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
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अरविन्द कुमार
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पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
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1st Floor, World Trade Centre
बाबर रोड, नई दिल्ली-110001
Babar Road, New Delhi-110001

Acceptance of the Grant of Authorization

I / We hereby accept the grant of authorization issued by the PNGRB vide letter ref. Infra/NA/PL/124/GAIL/JH BDPL-CGD/Khordha/01/17 dated 07.03.2018 and agree to comply with all the terms and conditions subject to which I/ We have been granted the authorization for laying, building, operating or expanding city or local natural gas distribution network in the authorized area of Khordha District.



Signature of the Entity or Authorized Signatory

Date: 07/04/18

Place: New Delhi

मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
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बाबर रोड़, नई दिल्ली-110001
Babar Road, New Delhi-110001

ANNEX 1 - GA of Khordha District


Minimum Work Programme

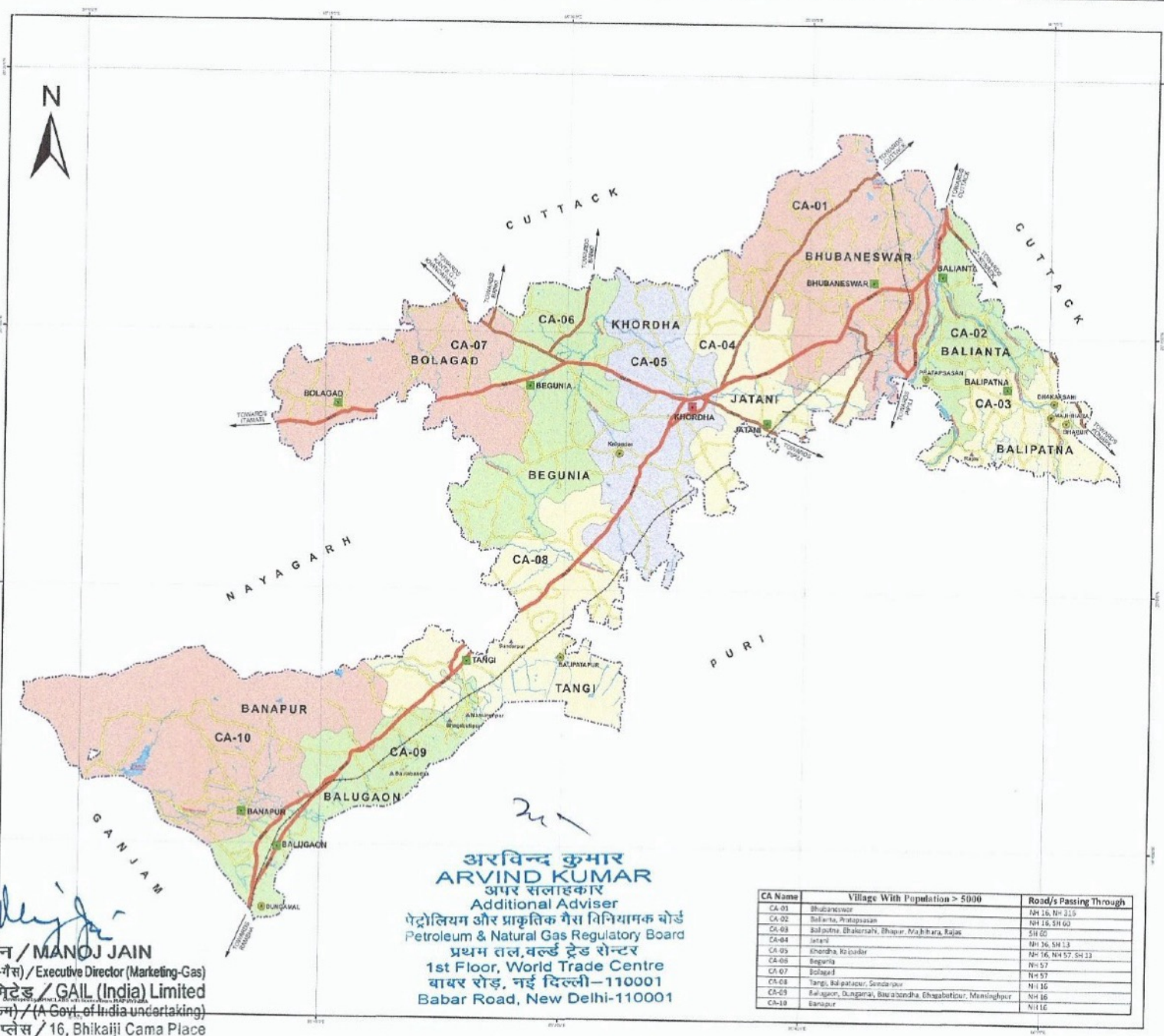
Minimum Work Program to be completed during first five years of exclusivity	
Inch- km of Pipeline to be Laid.	No. of Domestic PNG Connections
1,513	26,900

Year wise Break Up of targets					
Total Inch- km of Pipeline to be Laid.	Year1	Year 2	Year 3	Year 4	Year 5
1,513	303	756	1,210	1,362	1,513

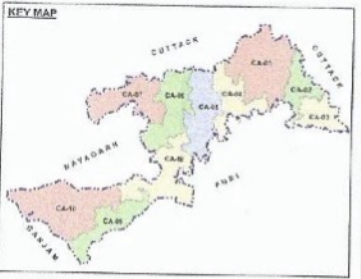
Year wise Break Up of targets					
Infrastructure for PNG Domestic Connections.	Year1	Year 2	Year 3	Year 4	Year 5
26,900	1,000	5,200	13,450	19,900	26,900


अरविन्द कुमार
ARVIND KUMAR
 अपर सलाहकार
 Additional Adviser
 पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
 Petroleum & Natural Gas Regulatory Board
 प्रथम तल, वर्ल्ड ट्रेड सेंटर
 1st Floor, World Trade Centre
 बाबर रोड, नई दिल्ली-110001
 Babar Road, New Delhi-110001


मनोज जैन / MANOJ JAIN
 कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
 गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
 (भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
 16, भीकाएजी कामा प्लेस / 16, Bhikaiji Cama Place
 आर. के. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066



BHUBANESWAR (KORDHA DISTRICT) GEOGRAPHICAL AREA (ODISHA)



Total Population within the Geographical Area as per 2011 Census	
22,51,14,800 (Approx.)	
Total Number of Households within the Geographical Area as per 2011 Census	
46,21,2 (Approx.)	
Total Geographical Area (Sq.Km)	No.Charge Areas
2,812	10
Charge Area Ident./Code	Tahsil Name
CA-01	Bhubaneswar
CA-02	Balasore
CA-03	Balapatna
CA-04	Jatani
CA-05	Khordha
CA-06	Begunia
CA-07	Bolagad
CA-08	Balugaon
CA-09	Tangi
CA-10	Banapur

LEGEND

LANDMARKS

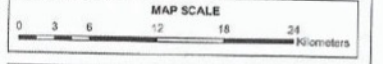
- DISTRICT HEADQUARTER
- TAHSIL HEADQUARTER
- MAJOR TOWNS

VECTORS

- NATIONAL HIGHWAY
- STATE HIGHWAY
- MAJOR ROAD
- RAILWAY
- GA BOUNDARY
- WATER BODIES
- VILLAGE WITH POPULATION 5000 AND ABOVE

REMARKS:-

- Landmarks are indicative in nature.
- Each charge area is depicted in different color and is enclosed by physical features such as roads, rivers, railway tracks or administrative boundaries as shown in the map.
- This map is a part of 'application-cum-jud document' for the Bhubaneswar (Kordha District) Geographical Area.



PETROLEUM AND NATURAL GAS REGULATORY BOARD
1st Floor, World Trade Centre, Babar Road, New Delhi-110001

GAIL (India) Limited
8th Floor, Jubilee Tower, B-35 & 36, Sector-1, Noida - 201301

Map No.	GAIL/NOIDA/PRD/JCGD/BSR/2617/01
Date	August-2017
Map Title	Bhubaneswar (Kordha District) Geographical Area

अरविन्द कुमार
ARVIND KUMAR
अपर सलाहकार
Additional Adviser
पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
प्रथम तल, वर्ल्ड ट्रेड सेंटर
1st Floor, World Trade Centre
बाबर रोड, नई दिल्ली-110001
Babar Road, New Delhi-110001

CA Name	Village With Population > 5000	Road/s Passing Through
CA-01	Bhubaneswar	NH 16, NH 215
CA-02	Balapatna, Pratapsagar	NH 15, SH 60
CA-03	Balapatna, Baleswari, Bhanu, Mahipara, Rajas	SH 60
CA-04	Jatani	NH 16, SH 13
CA-05	Khordha, Kopardi	NH 16, NH 57, SH 13
CA-06	Begunia	NH 57
CA-07	Bolagad	NH 57
CA-08	Tangi, Balapatna, Sencarpur	NH 16
CA-09	Balugaon, Dungalai, Basa, Boudha, Bhaqabatpur, Maninipuri	NH 16
CA-10	Banapur	NH 16

मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
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आर. के. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066

Through Regd. Post

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: KHORDHA

(JUDICIAL SECTION)

Letter No. 5615.....Dt. 25/03/2025

To

✓ Sri Kiran Kumar Gudla,
C.M, (C.G.D), Bhubaneswar-
9012454999
GAIL (India) Limited,
2nd Floor, Block-1, BMC-Bhawani Office Complex,
Saheed Nagar, Bhubaneswar, Odisha- 751107

→ Sh. Kausikdan
G19 (CGD) / OIC
Necessary Percep & NA plz
26/03/25

Sub:- Show cause Notice

Apropos to the petition received from Hon'ble NGT pertaining to O.A Petition No-19/2025/EZ filed before NGT, Eastern Zone, Kolkata, it has come to the notice of the District Administration that construction of CNG Station at Chandrasekharapur has been started over Khata No.619(GA Deptt.), Plot No-457(P) without obtaining valid NOC from the appropriate authority i.e District Magistrate, Khordha.

You are hereby, directed to show cause in writing within 7 days as to why action as per law shall not be taken against you for beginning construction at the aforesaid facility without valid permission, thereby, endangering life & property of the inhabitants of the neighbourhood. Further, you are directed to stop the construction work immediately until getting prior permission from the competent authority.

Failure to submit the response within stipulated time will be construed as admission of guilt and will invite necessary action as per law.


25/3/25
District Magistrate-cum-Collector,

Khordha

Memo No. 5616.....Dt. 25/3/2025

Copy to the Deputy Commissioner of Police, Bhubaneswar U.P.D/ Sub-Collector, Bhubaneswar for information and necessary action.


District Magistrate-cum-Collector,

Khordha

Memo No. 5617.....Dt. 25/3/2025

Copy to the Deputy Chief Controller of Explosive, Bhubaneswar, Petroleum & Explosives Safety Organization (PESO), F-35/A, BJB Nagar, Bhubaneswar/ Regional Officer, State Pollution Control Board, Bhubaneswar for information and necessary action.


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

5615
25/3/21
Jnd

ଅନୁସୂଚୀ LIII--ପାଠନ ସଂ. 246



Regd. Post

ମେଘା ଭାରତ ମହାଦ
ଭାରତୀୟ ସରକାରୀ ସେବାରେ

ON INDIA GOVERNMENT SERVICE

To
Sri Kiran Kumar Gudla
C.M(C.G.D) Bhubaneswa
9012454999 GAIL (India) Limited
2nd floor, Block-1, Bmc Bhawani Office Complex
Shaheed Nagar BBSR 751107

Despatcher
COLLECTORATE KHORDHA

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: KHORDHA

(JUDICIAL SECTION)

Letter No. 7012 Dt. 16/4/2025

To

Sri Kausik Das

C.M, (C.G.D), Khordha & Cuttack

9650098075

GAIL (India) Limited,

2nd Floor, Block-1, BMC-Bhawani Office Complex,

Saheed Nagar, Bhubaneswar, Odisha- 751107

Kausikdas@gail.co.in

Sub:- Regarding submission of Show Cause Reply.

Ref:- Your Ref. No-GAIL/BBSR/CGD/COLL-OFFICE/2024-25/1 Dated.27.03.2025.

This is to inform you that the show cause reply dtd. 27.03.2025 submitted by you in compliance to the letter No. 5615 dtd. 25.03.2025 has been received and considered by the undersigned.

Therefore, construction work of the CNG Station at Chandrasekharapur situated over Khata No.619 (GA Deptt.), Plot No-457(P) should strictly adhere to the prescribed rules and regulation for setting up of new CNG Station and also in compliance to the order dated 18.01.2019 passed in O.A No-86/2019 by the Hon'ble NGT. It is further instructed that the said CNG outlet shall be operated only after availing necessary permission from all the competent authorities in accordance with law.

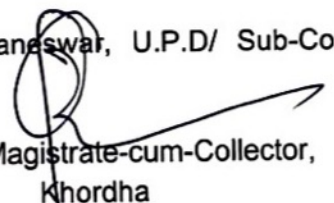
This is for your information and necessary action.



District Magistrate-cum-Collector,
Khordha

Memo No. 7013 Dt. 16/4/2025


Copy to the Deputy Commissioner of Police, Bhubaneswar, U.P.D/ Sub-Collector, Bhubaneswar for information and necessary action.



District Magistrate-cum-Collector,
Khordha

Memo No. 7014 Dt. 16/4/2025

Copy to the Deputy Chief Controller of Explosive, Bhubaneswar, Petroleum & Explosives Safety Organization (PESO), F-35/A, BJB Nagar, Bhubaneswar/ Regional Officer, State Pollution Control Board, Bhubaneswar for information and necessary action.



Collector & District Magistrate
Khordha